

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.

..Applicant.

Versus

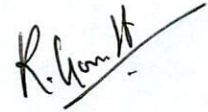
Avadi Corporation, rep. by its commissioner & others.

..Respondents.

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Dated at Chennai on this the 16th day of April, 2026.



Counsel for 1st Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Soranchery Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-606 654

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1stFloorCollectorate,
Thiruvallur.

..Respondents.

STATUS REPORT FILED BY THE 1st RESPONDENT

I, K. Tharpagaraj, I.A.S., Son of Kanagaraj, Hindu, aged 49 years, the Commissioner, Avadi Municipal Corporation having office at Avadi Municipal Corporation, Chennai do hereby solemnly and sincerely state and affirm as follows:-

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Avadi Municipal Corporation.

P: 1

C: Nil ✓

COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

11/4/23
COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

2. I submit that the above application filed by the applicant praying for the following reliefs:

A. Restraining this respondent from burning the garbage in the garbage yard, direction to construction compound wall, further sought for direction to strictly dispose the solid waste as per the rules.

including other prayers from the other respondents.

3. This respondent humbly submits that after careful perusal of the application filed by the applicant, and in response to the same this respondent files this status report in order brings the facts and circumstances of the case before this Hon'ble Tribunal:

4. This respondent states that the Avadi Corporation consists of 48 wards in which Defense and Police constitute 1/3rd of Avadi. From the remaining portions of land nearly 5,63,341 population and 1,19,328 households are residing in Avadi.

5. From these households 180.739 Tons of garbage are generated per day. The per capita generation of Avadi is 380 grams. The 180.739 Tons of garbage are categorized as Wet waste and Dry waste as follow:-

GARBAGE WASTE GENERATION AND PROCESSING DETAILS (380 GMS PER CAPITA)			
TYPE OF WASTE	TYPE OF PROCESSING	QUANTITY OF WASTE GENERATED	
WET WASTE	MCC (15)	76.814	90.369
	OCC (21)	2.892	
	BIO-METHANISATION	4.880	
	BULK WASTE	3.036	
	HOME COMPOST	2.7470	

P: 2

C: N/11

AVADI CITY MUNICIPAL CORPORATION

12/11/20

 COMMISSIONER
 AVADI CITY MUNICIPAL CORPORATION

DRY WASTE	SALABLE	18.074	90.370
	NON-SALABLE	54.222	
	SILT (E-WASTE = 0.05 MT, C&D WASTE = 0.5 MT, OTHER - 2.5735	10.844	
	DOMESTIC HAZARDOUS WASTE	3.615	
	SANITARY WASTE	3.615	
TOTAL		180.739	180.739

6. This respondent further states that these wet wastes are processed in MCC's, OCC's and in Bio Methanation plant whereas in dry wastes recyclable portions are sold by concerned Sanitary Workers. The remaining items such as Silt, C&D waste, rejected wastes, mixed wastes are deposited at Sekkaducompost yard of Avadi Corporation.
7. The wastes which are unable to process that are dumped inside the compound wall of Sekkadu Compost yard is purposely burnt by some Anti-Social elements there by creating nuisance to public and staffs there in.
8. This respondent further states that on the other the dumped mixed wastes on their own starts Methane gas due to decomposition which automatically ejects out and started to burn during summer due to high atmospheric temperature.
9. The dumped garbage is not burned purposely as said by applicant. This respondent here by continuously watching the smoke emitting from dumped garbage and are in vigil. Due to high atmospheric temperature the gases that are emitting from garbage are automatically burned.

P: 3
C.M.C.

(3/9)
COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

10. The entire yard is provided by pipe hose from bore wells at different locations to curtail the fire when smoke gets emitted. But due to the speed of wind direction fire got diffuse and prolonged. During that time this Corporation seeks help from the Fire Department to control and curtail the fire.
11. The wastes dumped at compost yard are within its limit of compound wall. No garbage is spilled outside the yard and at Coovam river. In addition, this respondent corporation is having an Automated weighing bridge system and its office to weigh the collected garbage in Corporation. In addition, vehicles, MCC, RRC are there at the campus of dump yard where workers are available to process the waste.
12. Hence the garbage yard is under the vigil of this Corporation staffs. Further cameras are provided there in.

It is, therefore, prayed that this Hon'ble High Court may kindly be pleased to consider the above facts and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Chennai on this the 5th day of October, 2023, signed his name in my presence.

Ath of Laarpae
Cor: nil

(4/4)
COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

Before me,

3988/12
Advocate, Chennai.

R. AYYAPPAN.
ADVOCATE
G-2, Jumbo Bairav, Plot No. 4&5
Bank of Baroda Colony Sethupathy Nagar,
Madipakkam, Chennai - 600 091.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Soranchery Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-606 654

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,Chennai.

3. The District Collector,
1st Floor Collectorate,
Thiruvallur.

..Respondents.

FURTHER / ADDITIONAL STATUS REPORT FILED BY THE
1st RESPONDENT-AVADI CORPORATION

I, S.Sheik Abdul Rahman, I.A.S., Son of Sheik Abdul Latif, Muslim, aged 32 years, the Commissioner, Avadi Municipal Corporation having office at Avadi Municipal Corporation, Chennai do hereby solemnly and sincerely state and affirm as follows: -

1. I am the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I humbly state that the earlier status report dated 05.10.2023 may be treated as part and parcel of this report.


23.11.23
COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

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2. I humbly submit that this Hon'ble Tribunal has already directed this respondent to file further report regarding the issue of treating the legacy waste. In response to the direction, this respondent obliged to file the further report as under:

ACTION PLAN FOR TREATING THE LEGACY WASTES AND DAILY GENERATION OF GARBAGE:-

i. Avadi Corporation consists of 48 wards in which 4,75,628 population are residing at 1,19,328 Households. Garbage generated per day is 180.74 Tonnes which is classified as wet waste (50%) 90.37 Tonnes and dry waste (50%) 90.37 Tonnes. These wastes are processed at 15 MCC's, 21 OCC's, 1 RRC and 1 Bio Methanation Plant as follows,

AVADI CITY MUNICIPAL CORPORATION			
ESTIMATED GARBAGE WASTE GENERATION PER DAY (380 GMS PER CAPITA)			
TYPE OF WASTE	TYPE OF PROCESSING	QUANTITY OF WASTE GENERATED	
WET WASTE	MCC (15)	50%	90.369
	OCC (21)		
	BIO-METHANISATION		
	BULK WASTE		
	HOME COMPOST		
DRY WASTE	SALABLE	18.074	10%
	NON-SALABLE	54.222	30%
	SILT (E-WASTE = 0.05 MT, C&D WASTE = 0.5 MT, OTHER - 2.5735	10.844	6%
	DOMESTIC HAZARDOUS WASTE	3.615	2%
	SANITARY WASTE	3.615	2%
TOTAL		180.739	180.739


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

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AVADI CITY MUNICIPAL CORPORATION		
MCC WISE GARBAGE GENERATION, COLLECTION		
S NO	LOCATION OF MCC	MCC CAPACITY (MT)
1	Sabi Nagar, Muthapudupet (MCC NO.1)	4
2	Mittinamallee Collection Centre (MCC NO. 2)	4
3	Kalaignar Nagar (MCC NO.3)	4
4	Pound Street (MCC NO.4)	4
5	Santhi Nagar Extn (MCC NO.5)	4
6	Krishna Garden (MCC NO.6)	4
7	Saraswathi Nagar (MCC NO.7)	4
8	TMVL TNHB, Nethaji Nagar (MCC NO.8)	4
9	Sivasakthi Nagar (MCC NO.9)	4
10	Arunthaipuram (MCC NO.10)	4
11	TNHB Old Pump House (MCC NO.11)	4
12	Periyar Nagar-1 (MCC NO.12)	4
13	Periyar Nagar-2 (MCC NO.13)	4
14	Sekkadu (MCC NO.14)	4
15	Thandurai Pillaiyar Koil (MCC NO.15)	4
OVER ALL TOTAL		60 MT


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

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RRC holds 10 Tones capacity of Dry wastes per day.

- ii. Further in addition to the above infrastructure, following Material Recovery Facilities and Micro composting centers are under construction under Swachh Bharat Mission (Urban 2.0) 2022-2023

S. No.	Name of the ULB	Work details
1	2	5
1	Avadi	Construction of Material Recovery Facilities (MRF) centre at Sekkadu Compost yard in Ward no.37
2	Avadi	Construction of Material Recovery Facilities (MRF) centre at Cholambedu Near Gasifier Crematorium
3	Avadi	Construction of Micro Composting centre (5 TPD) at Telugu Colony Area Ward 1 in Zone No 1
4	Avadi	Construction of Micro Composting centre (5 TPD) at Cholambedu Area (Near Gasifier Crematorium) ward no 27 in Zone No 2
5	Avadi	Construction of Micro Composting centre (5 TPD) at Moondru Nagar ward no.31 in Zone No.3 (Shifted to Ward 37)
6	Avadi	Construction of Micro Composting centre (5 TPD) at Sekkadu Area (Near ChinmaiyaVidyala School) Ward no 37 in Zone no 4

- iii. The Legacy wastes that are dumped to an extent of 7.18 Acres of dump yard at Sekkadu is to be processed. A part of legacy wastes of 64.174 cu.m was processed for a sanctioned amount of Rs.425.00 Lakhs by the Government under Swachh Bharath Mission Scheme fund 2018-19 (vide Director of Municipal Administration, Chennai proceedings Roc no: 9018/P1/2018, Dated: 08.03.2019) through Bio-mining process. The work was tendered out and the dumped legacy waste was treated and disposed as per the Technical Guidance of Centre for Environment Studies, Anna University, Chennai.


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

The RDF from the bio mining process was sent to Dalmia Cement Factory, Ariyalur.

- iv. The remaining legacy wastes at dump yard that have to be treated are to be quantified through a consultant and then processed. Avadi City Municipal Corporation will be taking up second phase of bio-mining by sending proposals to Government. Meanwhile as per the Director of Municipal Administration proceedings Roc.No.14006/2021/EAP, dated:-13/09/2023, TNUIFSL, has initiated action to appoint private consultant for "Preparation of climate resilient Master Plan for "Integrated Solid Waste Management facilities from source to disposal for Kancheepuram, Avadi and Tambaram City Municipal Corporations".
- v. The CCTV Cameras are installed at the gate of dumping yard at Sekkadu to view the entry of vehicles and other miscreants if trespassed. In addition to this GPS tagged cameras are installed at weighing bridge.
- vi. Bore wells are drilled and installed and it is connected with pressurized Hose pipes at 4 different locations to control sudden onset of smoke and fire. Staffs are arranged in a roster to keep Vigil to stop the entry of miscreants and to operate the bore well pumps on sudden onset of smoke and fire due to the emissions of gases such as Methane, Carbon Dioxide and Nitrogen oxides evolved from legacy wastes.

It is, therefore, prayed that this Hon'ble High Court may kindly be pleased to consider the above facts and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

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Dated at Chennai on this 23rd date of 2023.

R. Harinath

Counsel for 1st Respondent

[Signature]
23.11.23

Commissioner
Avadi Municipal Corporation

COMMISSIONER

AVADI MUNICIPAL CORPORATION

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)

Original Application No.109/2023 (SZ)

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Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Soranchery Post-600072,
Thiruvallur District.

..Applicant

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-606 654

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,Chennai.

3. The District Collector,
1st FloorCollectorate,
Thiruvallur.

..Respondents.

**FURTHER / ADDITIONAL STATUS REPORT FILED BY THE
1STRESPONDENT-AVADI CORPORATION**

I, Sheik Abdul Rahman, I.A.S., Son of Sheik Abdul Latif, Muslim, aged 32 years, the Commissioner, Avadi City Municipal Corporation having office at New Military Road, Avadi do hereby solemnly and sincerely state and affirm as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this additional status report on behalf of Avadi Municipal Corporation. I humbly state that the earlier status report dated 05.10.2023, 23.12.2023 may be treated as part and parcel of this report.


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

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I humbly submit that this Hon'ble Tribunal was pleased to direct this respondent to file further report regarding the issue of treating the legacy waste and current waste generated and also time frame to complete the said process. In response to the direction, this respondent is obliged to file the further report as under:

3. I further submit that Avadi City Municipal Corporation generates 180.74 Tons which is classified as Wet waste and Dry waste. Wet waste is processed at MCC. Dry waste is classified as saleable waste and non-saleable waste. Saleable waste is sold by concerned Sanitary Workers who collect those dry wastes. Non saleable waste are handed over to Babywala Company, Tirumudivakkam.
4. I further submit that to tackle current waste being generated, processing facilities are under construction. It is humbly submitted that 2 Micro composting centres have been completed since the last date of hearing, with an additional processing capacity of 10MT. 2 more MCCs, which is already under construction will be completed by 15.08.2024.
5. For dry waste processing, 2 Material Recovery facilities, each of 5 MT Capacity, are under construction and will be completed by 10.09.2024.
6. To enhance the dry waste processing capacity, this respondent vide Na. Ka. No.5829/2024/E1 dated 1.7.2024, has requested Sanction of Government for construction of Semi Automatic MRF with a capacity of 50MT. After obtaining sanction and tender process, this facility will be completed in 12 months.
7. The current waste at Sekkadu has been quantified and the report has been sent to Director, Centre for Environmental Studies vide Na. Ka. No.3185/2023/E1, dated 21.05.2024 for vetting for taking up bio-mining.


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

8. Further, the consultancy has began for "Preperation of climate Resilient Master Plan for Integrated Solid Waste Management Facilities from source to disposal for Avadi City Municipal Corporation" and the study with recommendations will be obtained in 3 months, based on which further action will be taken to ensure that solid waste is fully processed.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and pass such further or other order, or orders as deem and proper in the facts and circumstances of the case and thus render justice.

Dated at Chennai on this 11th day of July 2024



Counsel for 1st Respondent



COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

AVADI CITY MUNICIPAL CORPORATION
Name of the Scheme & Ye Swachh Bharat Mission (Urban 2.0) 2022-23

Name of the Sector: **Material Recovery Facilities/ MCC**

S No	Name of the ULB	No of works taken up	Amount Allotted (Rs in lakhs)	Work details		Date of A.S.	Date of T.S.	Date of Tender	Date of Work order	Contractor Name	Status		Expenditure (Rs. in lakhs)		Zone	Date of Completion	
				Name of the Work	Length (in kms/ Nos)						Estimate cost (Rs in lakhs)	Estimate cost (Rs in lakhs)	So far Incurred	Balance			
1	Avadi	6	400	5	1	8	9	10	11	12	13	14	15	16	17	20	21
1				Construction of Material Recovery Facilities (MRF) centre at Sekkadu Compost yard in Ward no 37	1	85.00	1	05.12.22	05.01.23	25.01.23	17.02.23	R.Nimrode	Truss work in progress	32.20	52.80	IV	15.08.24
2				Construction of Material Recovery Facilities (MRF) centre at Cholambedu Near Gasifier Crematorium	2	85.00	1	05.12.22	05.01.23	25.01.23	17.02.23	R.Nimrode	Flooring work	11.00	74.00	II	15.08.24
3				Construction of Micro composting Centre (5 TPD) at Telugu Colony Area Ward no 1 in Zone No 1	3	57.50	1	05.12.22	05.01.23	25.01.23	17.02.23	MRK Construction	Electrical work in progress	40.00	17.50	I	Completed
4				Construction of Micro composting Centre (5 TPD) at Cholambedu Area (Near Gasifier Crematorium) ward no 27 in Zone No 2	4	57.50	1	05.12.22	05.01.23	25.01.23	17.02.23	G.Prakash	Basement level brick work in progress	11.00	46.50	II	15.08.24
5				Construction of Micro composting Centre (5 TPD) at Moondru Nagar Area ward no 31 in Zone No 3 (shifted to Ward 37)	5	57.50	1	05.12.22	05.01.23	25.01.23	17.02.23	R.Nimrode	Completed	0.00	57.50	IV	Completed
6				Construction of Micro composting Centre (5 TPD) at Sekkadu Area (Near Chinmaiya Vidyala school) Ward no 37 in Zone No 4	6	57.50	1	05.12.22	05.01.23	25.01.23	17.02.23	R.Nimrode	Brick Work in progress	6.52	50.98	IV	15.08.24
														100.72	299.28		

(14)

Assistant Executive Engineer
AVADI CITY MUNICIPAL CORPORATION

S. V. K.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
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Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
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2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1stFloorCollectorate,
Thiruvallur.

..Respondents.

STATUS REPORT FILED BY THE 1stRESPONDENT

I, S. Kandasamy, I.A.S, S/o. of Thiru. Sankarasubbu aged about 50 years, having office at Avadi City Municipal Corporation, N M Road, Avadi, Chennai – 600 054 do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Avadi City Municipal Corporation.
2. I submit that the above application filed by the applicant praying for the following reliefs:


**COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION**

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Restraining this respondent from burning the garbage in the garbage yard, direction to construct compound wall, further sought for direction to strictly dispose the solid waste as per the rules. including other prayers from the other respondents.

3. This respondent humbly submits that after careful perusal of OA No.109/2023, and in response to the same this respondent filed reports vide dated **05.10.2023, 23.11.2023 and 11.07.224** and the same may be treated as part and parcel of this report
4. This respondent states that the Avadi Corporation consists of 48 wards in which Defence and Tamil Nadu Special Police Establishments covers one third of Corporation area, further area constitute about nearly 5,63,341 population and nearly 1,19,328 households.
5. From those households and other establishments 180.739 Tons of solid waste generated per day. The per capita generation of Avadi is 380 grams. The 180.739 Tons of garbage are categorized as Wet waste and Dry waste.
6. In continuation to the earlier reports, this respondent further states that, under Swatch Bharath Mission 2.0 scheme construction of 4 MCCs were completed at the cost of Rs.57.5 lakhs each MCC at Chozhambedu, Telugu Colony Muthapudupet and Sekkadu.
7. It is further submitted that at the cost of Rs.170 lakhs Two Material Recovery Facility Center (MRF) were already built at Chozhambedu and Sekkadu Village, and now the installation of machineries were going on.
8. This respondent further submits that at present tender called for to construct the Material Recovery Facility – MRF (Semi-Automatic) at

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cost of Rs.567.50 lakhs with power of 50 TPD at Sekkadu village Ward 37 Zone 4 at Avadi City Municipal Corporation.

Further the Compost yard is under strict vigil by our Corporation staffs and CCTV Cameras were fixed to avoid further Fire Accidents.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 30th day of December 2024.


Commissioner
Avadi City Municipal Corporation.


Counsel for 1st Respondent

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4

**BEFORE THE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

STATUS REPORT
FILED BY 1ST RESPONDENT
AVADI CITY MUNICIPAL
CORPORATION.

30/12/2024

M/s. R. GOPINATH-549/2005
Counsel for Respondent-1

STANDING COUNSEL FOR
AVADI MUNICIPAL CORPORATION.

9840889987

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)

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Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
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..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
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2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1stFloorCollectorate,
Thiruvallur.

..Respondents.

FURTHER STATUS REPORT FILED BY THE 1stRESPONDENT

I, S. Kandasamy, I.A.S, S/o. of Thiru. Sankarasubbu aged about 50 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1st respondent herein.
2. I submit that the above application filed by the applicant praying for the following reliefs:


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

A. Restraining this respondent from burning the garbage in the garbage yard, direction to construction compound wall, further sought for direction to strictly dispose the solid waste as per the rules.

including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the same this respondent filed 4 reports vide dated **05.10.2023, 23.11.2023 and 11.07.2024 and 30.12.2024** and the same may be treated as part and parcel of this report.
4. This respondent humbly submits that Avadi City Municipal Corporation consists of 48 wards in which Defence and Police constitute 1/3rd of Avadi. In the remaining portions of land nearing 5,63,341 peoples are residing at 1,19,328 households, from these households 180.739 tonnes of Garbage's are collected per day. The per capita generation of Avadi is 320 grams. It is majority classified as wet and Dry wastes which are equally proportionate and it is further classified as follows:

Type of Waste	Processing Facilities	Percentage	Quantity of waste generated Ton's
Wet waste 50%	Micro Composting centers – 19 Nos.		76.814
	Onsite composing centers 21 Nos.		2.892
	Bio Methanation plant		4.880
	Bulk waste		3.036
	Home compost		2.747
Total			90.369
Dry Waste 50%	Salable	10%	18.074
	Non-salable	30%	54.222
	E-waste	6%	0.05
	C & D waste		0.5
	Silt		10,294
	Domestic Hazardous waste	2%	3,615
	Sanitary waste	2%	3615
Total			90.37


 COMMISSIONER
 AVADI CITY MUNICIPAL CORPORATION

5. This respondent represents that the wet wastes are processed at 15 MCC's which has a capacity of 4 tonnes of each and there by it covers 60 tonnes, further MCC's of 5 tonnes are constructed and put it into use. Thereby it covers 20 tonnes. The remaining wet wastes are processed as mentioned above in the tabular column. There by it covers the proportion of wet waste. This respondent further submits that in the earlier reports filed by this respondent the MCC's are yet to be completed, by this report submits that the MCC's are completed and put it into use.
6. This respondent humbly submits that under and as per Clean India Scheme 2.0, completed the construction of MCC's in the villages of Chozhambedu, Telugu Colony of Muthapudupet and Sekkadu villages. This respondent further submits that erected Material Recovery Facility – MRF (Semi-Automatic) with the power of 50 TPD at Ward No.37 Sekkadu Village, which covers the proportions of dry wastes.
7. In addition to the above to stimulate the people's participation in segregation of waste IEC activities are carried out by 24 Animators, 4 Supervisor and one coordinator under Swatchh Bharath Mission. They will induce the peoples mind and impart the necessities of segregation of Garbage's.
8. This respondent submits that the existed legacy wastes of 64.174 cu.m. are dumped at an extent of 7.18 Acres of dump yard at Sekkadu being processed under Bio-Mining with a sanctioned amount of Rs.425 lakhs under Swatch Bharath Mission Scheme fund (2018-2019) vide Proceedings Roc No.9018/P1/2018, dated 08.03.2019 with the technical guidelines of Anna university Centre for Environmental studies. The remaining legacy wastes are to be quantified and then processed for second phase of bio mining after a study by a consultant


COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

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for preparing a DPR for integrated solid waste management facilities from the source to disposal based on climate and environmental factors for Avadi, Kancheepuram and Tambaram corporation.

9. This respondent submits that the CCTV cameras are installed at the entire campus of Dump yard at Sekkadu to view the entry of miscreants if trespassed, bore wells are drilled and installed and it is connected with pressurized Hose pipes at 4 different location to control sudden onset of smoke and fire. Staffs are arranged in a roster to keep vigil to stop the entry of miscreants and to operate the bore well pumps on sudden onset of smoke and fire due to the emissions of gases such as methane, carbon dioxide and nitrogen oxides evolved from the legacy wastes.
10. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and close the above OA No.109/2023 and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 14th day of February, 2025.


COMMISSIONER
Commissioner
AVADI CITY MUNICIPAL CORPORATION.


Counsel for 1st Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Sorancherry Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-600 054

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1st Floor Collectorate,
Thiruvallur.

..Respondents.

FURTHER STATUS REPORT FILED BY THE 1stRESPONDENT

I, S. Kandasamy, I.A.S, S/o. of Thiru. Sankarasubbu aged about 50 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1st respondent herein.
2. I submit that the above application filed by the applicant praying for the following reliefs:

24
Restraining this respondent from burning the garbage in the garbage yard, direction to construct compound wall, further sought for direction to strictly dispose the solid waste as per the rules, including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the directions of this Hon'ble Tribunal, this respondent filed reports with regard to the steps taken to comply the orders of this Hon'ble Tribunal and the same may be treated as part and parcel of this report.
4. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent. On the report of this respondent dated 14.02.2025 this Hon'ble Tribunal directed this respondent to file a report regarding quantification of legacy wastes and the bio-mining after the completion of DPR is made ready.
5. This respondent humbly submits that within the jurisdiction of this respondent namely Chozhambedu and Muthapudupet Telugu Colony each one number and in the area of Sekkadu Village 2 Nos. of MCC (Micro Composting Center) were installed at the cost of Rs.57.5 lakhs each totaling Rs.230 lakhs under the scheme of Clean India Scheme 2.0 and the same are completed and in functioning.
6. This respondent also submit that in Chozhambedu and Sekkadu Village each 1 No. of Material Recovery Center (MRC) were erected and the project work has been completed, machineries were installed at the cost of Rs.85 X 2 = 170 lakhs.

7. Further this respondent submits that, on 16.12.2024 called for a tender and work order was given to the successive bidder of one M/s. Diamond Art Cutting and Stickers, for erecting Material Recovery Center with a capacity of 50 TPD MRF (Semi-Automatic) in Zone 4 Ward No.37 of Sekkadu Fertilizer complex, and the foundation work are being carried out.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and efforts taken by this respondent and close the above OA No.109/2023 and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 10th day of April, 2025.


Commissioner,
Avadi City Municipal Corporation.

Counsel for 1st Respondent

**BEFORE THE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

OK

**STATUS REPORT
FILED BY 1ST RESPONDENT
AVADI CITY MUNICIPAL
CORPORATION.**

M/s. R. GOPINATH-549/2005
Counsel for Respondent-1

STANDING COUNSEL FOR
AVADI CITY MUNICIPAL CORPORATION.

9840889987

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Soranchery Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-606 654

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1st Floor Collectorate,
Thiruvallur.

..Respondents.

FURTHER STATUS REPORT-III FILED BY THE 1st RESPONDENT

I, R. Saranya, I.A.S, D/o. of Thiru. Ramachandran aged about 31 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1st respondent herein.

COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

- 28
2. I submit that the above application filed by the applicant praying for the following reliefs:

A. Restraining this respondent from burning the garbage in the garbage yard, direction to construction compound wall, further sought for direction to strictly dispose the solid waste as per the rules.

including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the directions of this Hon'ble Tribunal, this respondent filed reports with regard to the steps taken to comply the orders of this Hon'ble Tribunal and the same may be treated as part and parcel of this report.
4. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent. On the earlier reports of this respondent this Hon'ble Tribunal directed this respondent to file a report regarding quantification of legacy wastes and the bio-mining after the completion of DPR is made ready.
5. The site was inspected by Center for Environmental Studies, Anna University and report had been submitted that 90% of cleared Area is only filled with fresh waste, so further biomining work is not feasible at Sekkadu dumpsite of Avadi Corporation. With regard to the order dated 15.04.2025 of this Hon'ble Tribunal, the MCCs were constructed under the Swachh Bharat Mission 2.0. In Chozhambedu and Sekkadu Village, tender was called for and given to M/s.

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COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

Diamond Art Cutting and Sticker as a lowest bidder, for one Material Recovery Facility (MRF) Semi-Automatic with 50 TPD was commenced and the project work of foundation, basement work is going on, which will be completed in 6 months, installing the machinery will be commissioned.

The underground sewerage project in Avadi Corporation has been officially approved under the Jawaharlal Nehru National Urban Renewal Mission, as per Government Order No:62 dated 12.04.2008. The estimated cost of this project is Rs.197.20 crore. The Chennai Metropolitan Water Supply and Sewerage Board is executing this project, which includes the installation of 286.56 km of sewer lines, 35.31 km of pumping mains, and the construction of two sewage treatment plants. This work has been completed and is currently in use by the general public.

Additionally, Government Order No. 71 from the Municipal Administration and Water Supply Department (MC2) allocated funds on 20.05.2024, to provide house connections and lay distribution pipes for 17,000 houses in the Avadi Corporation area. This initiative has an estimated cost of Rs.98.59 crore and involves the installation of 102.36 km of distribution pipes, with work currently in progress. A detailed project report for the remaining areas is being prepared by the Tamil Nadu Water Investment Corporation. On completion, the town will be fully covered by the underground sewerage system in a period of three years.

6. The Sekkadu compost yard is 7.7 acres of area and has been utilized for solid waste management activities since 2007. The compost yard of Avadi Corporation at Sekkadu is a landfill for both the wet waste and the dry waste; out of the 180 MT generated daily at Avadi Corporation, 60 MT wet organic waste per day is being processed in

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COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

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15 MCCs. Additionally 8 new MCCs at an estimated cost of Rs.460 lakhs is being constructed under Swachh Bharat Mission 2.0 Scheme. Upon completion, an additional 32 MT wet waste processing will be carried out in the above 8 MCCs.

7. In furtherance to the earlier report in Zone 4 - Sekkadu, portion of the compound wall is completed and for the remaining 750m compound wall proposal has been prepared with an estimate of Rs.1 Crore for which sanction will be shortly obtained and construction ensured.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and efforts taken by this respondent and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 30th day of June, 2025.


Commissioner,
Avadi city Municipal Corporation.


Counsel for 1st Respondent

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Soranchery Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-600 054

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1st Floor Collectorate,
Thiruvallur.

..Respondents.

FURTHER STATUS REPORT FILED BY THE 1st RESPONDENT

I, R.Saranya, I.A.S, D/o. of Thiru.Ramachandran aged about 31 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1st respondent herein.

COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

2. I submit that the above application filed by the applicant praying for the following reliefs:

A. Restraining this respondent from burning the garbage in the garbage yard, direction to construction compound wall, further sought for direction to strictly dispose the solid waste as per the rules.

including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the directions of this Hon'ble Tribunal, this respondent filed several reports with regard to the steps taken to comply the orders of this Hon'ble Tribunal and the same may be treated as part and parcel of this report.
4. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent. On the report of this respondent dated 2nd July, 2025 this Hon'ble Tribunal directed this respondent to file a further status report.
5. This Respondent humbly submit that under the 15th Finance Commission Tied Grant for the year 2024–2025, tender for the construction of compound walls at Sekkadu compost yard left out 750 mtrs area has been called on 05.08.2025 at an expenditure of Rs.99.50 lakhs and work order has been issued for the lowest bidder hence construction is under progress.

COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

6. This Respondent humbly submit that the sanctioned grant has been allocated primarily for the following works:
- (I) Construction and strengthening of storm water drains in vulnerable low-lying areas prone to flooding.
 - (II) Upgradation of solid waste management infrastructure, including purchase of bins, Battery operated vehicles, LCV's and Road sweeping machines.
 - (III) Segregation and processing of waste through the establishment of micro-composting centres.
 - (IV) Clearing of existing blockages and desilting of drains in identified in streets and residential colonies.
 - (V) Tree plantation and greening measures in designated public health spaces including compost yard.

Tenders were invited for these works, and contracts were awarded through due process. Several works are currently in progress, with partial completion achieved. Progress details have been recorded in the departmental registers.


7. This Respondent further state that certain works are pending due to administrative approvals and procedural clearances, including:
- (i) Additional proposals forwarded for environmental works in extended municipal wards, which are under consideration of higher authorities.
 - (ii) Delay in supply of certain solid waste management equipment, which is expected to be resolved shortly.
 - (iii) Requirement of coordination with the Public Works Department for integration of storm water drainage works with ongoing road improvement projects.

8. It is submitted that these pending issues are being actively pursued, and the Respondent Corporation undertakes to complete the works within the sanctioned period. The Respondent Corporation has constituted a **monitoring committee** to supervise the progress of works, ensure compliance with financial norms, and conduct field inspections. Periodic inspection reports have been submitted to higher authorities for review.
9. Further, the Respondent Corporation is committed to maintaining transparency in expenditure and will provide detailed accounts for audit and verification as required.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and efforts taken by this respondent and close the above OA No.109/2023 and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 12th day of September, 2025.


Commissioner,
Avadi City Municipal Corporation.


Counsel for 1st Respondent

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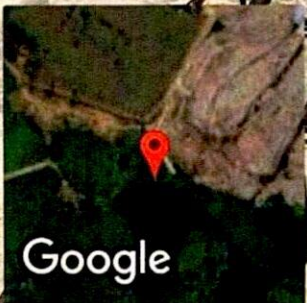
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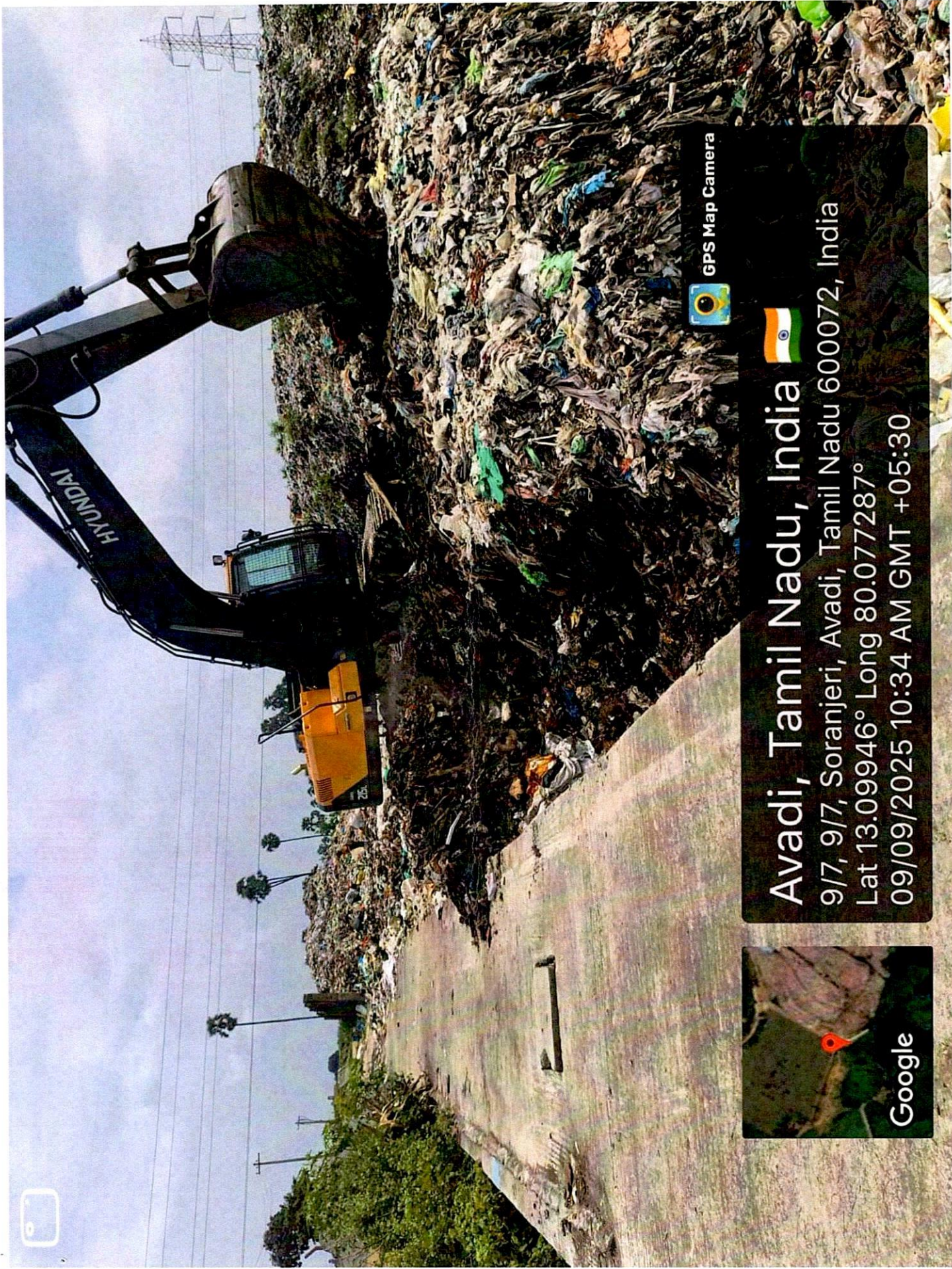


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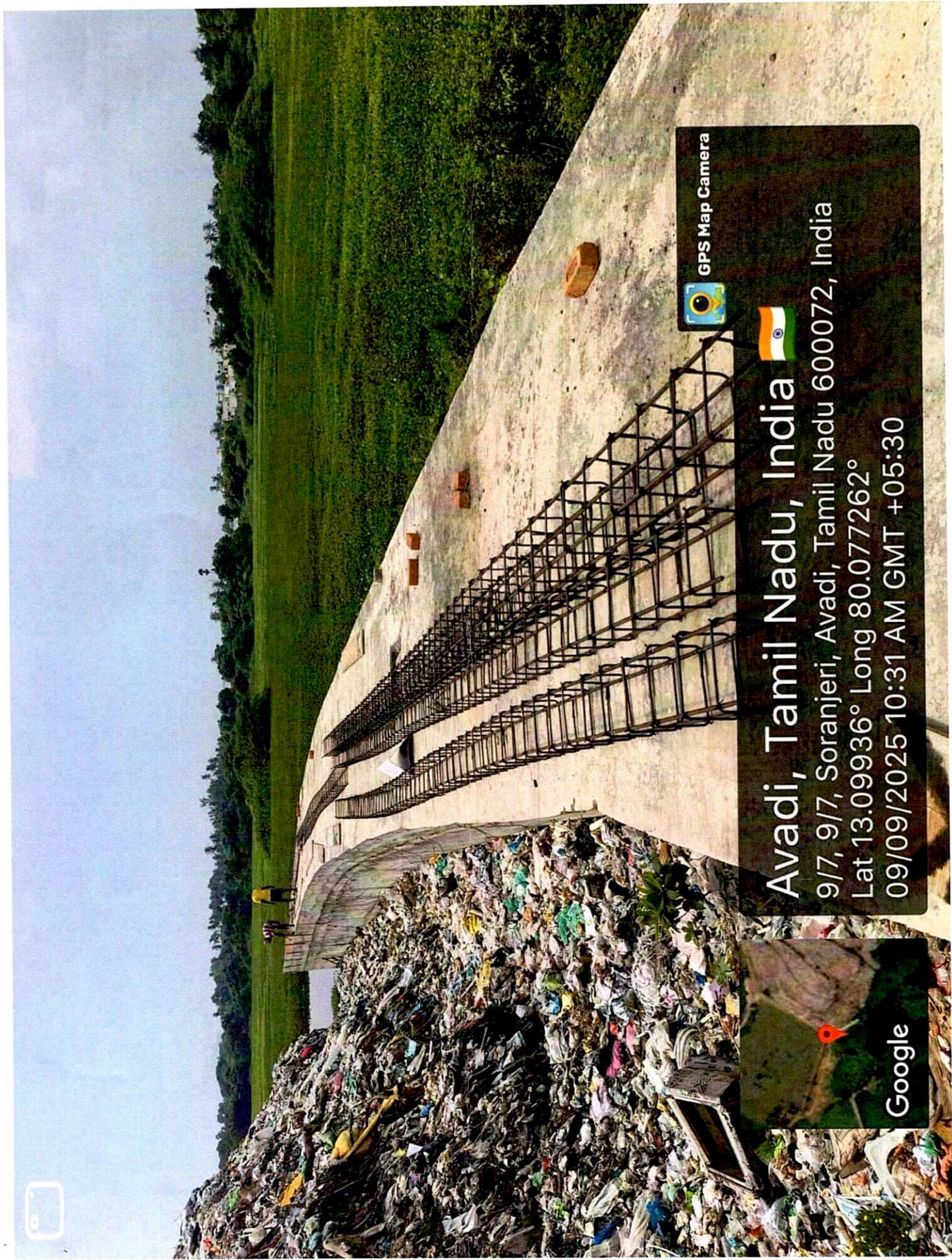
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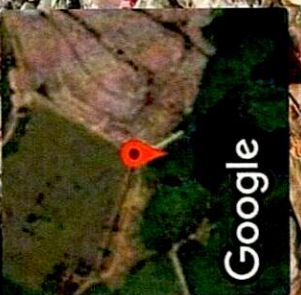


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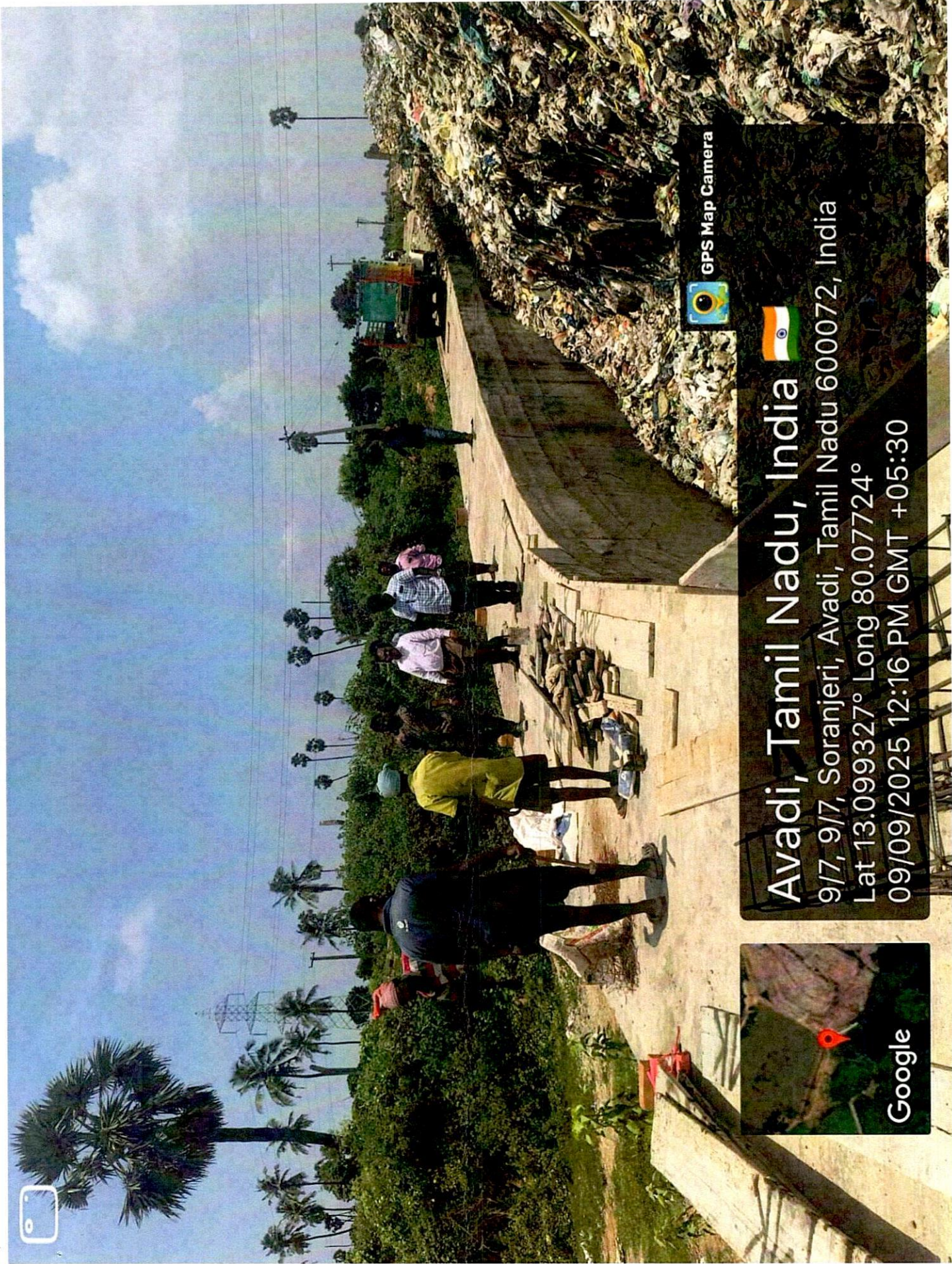
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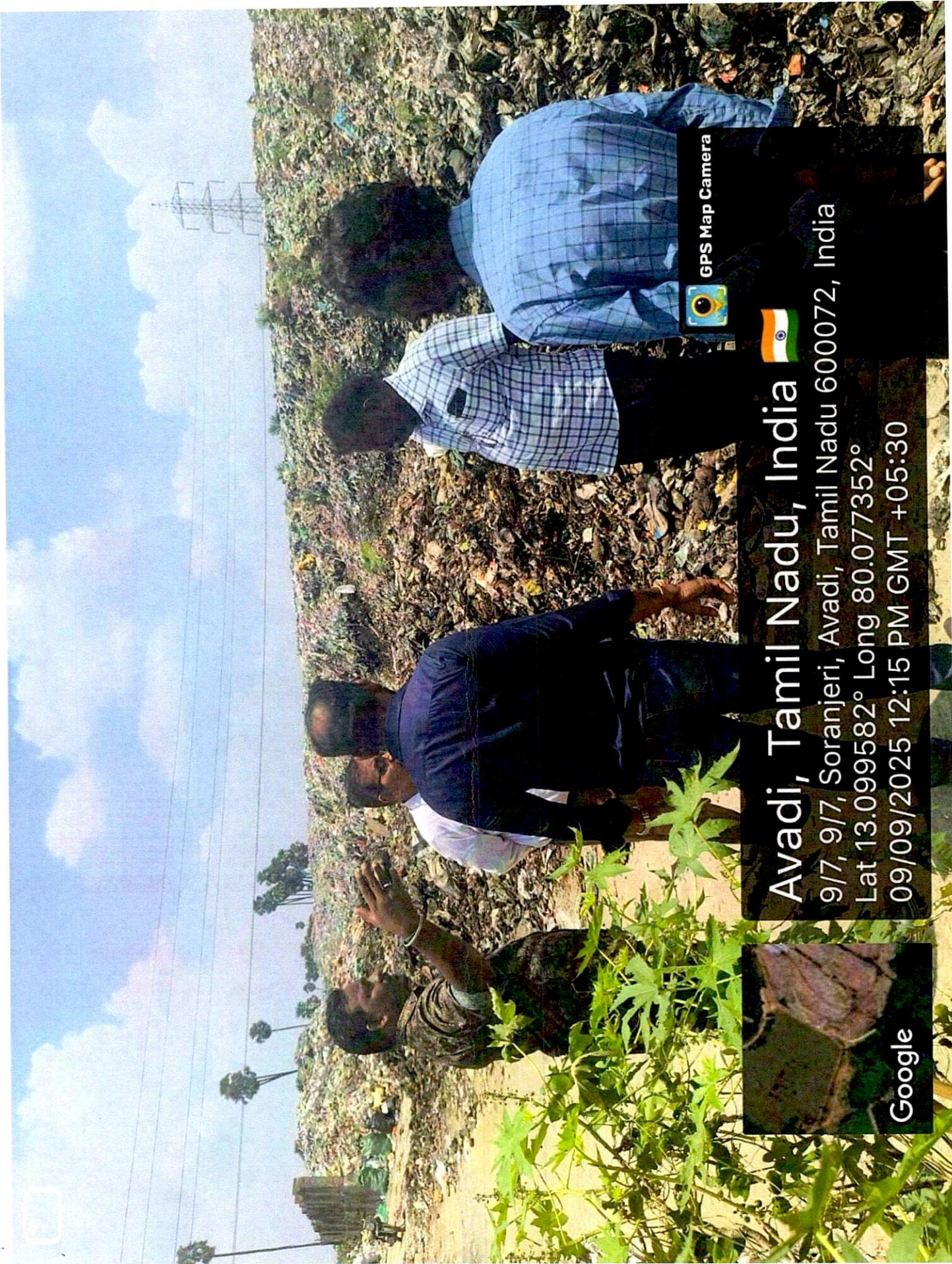


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Avadi, Tamil Nadu, India

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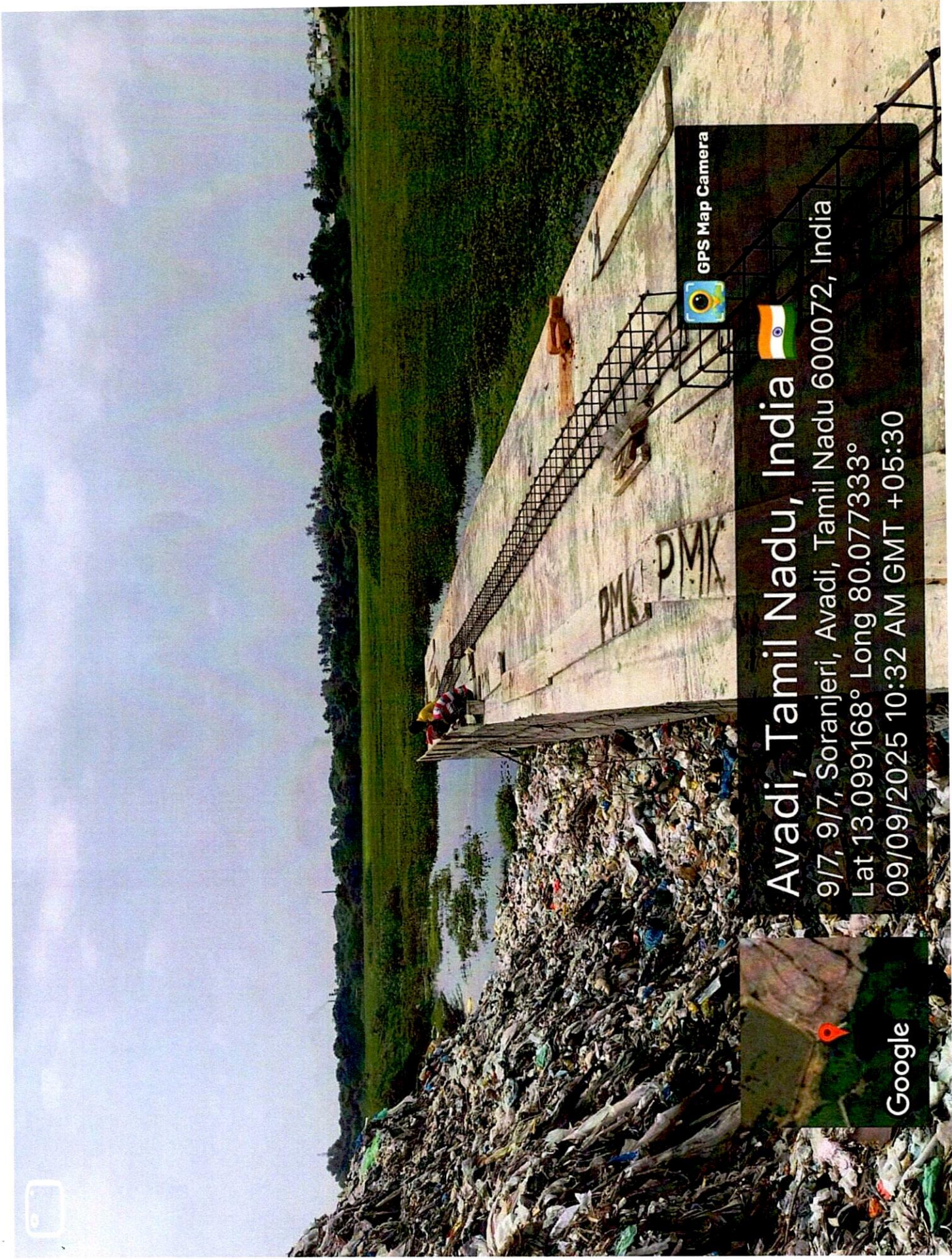
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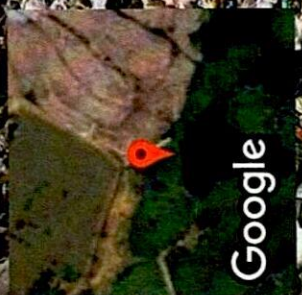
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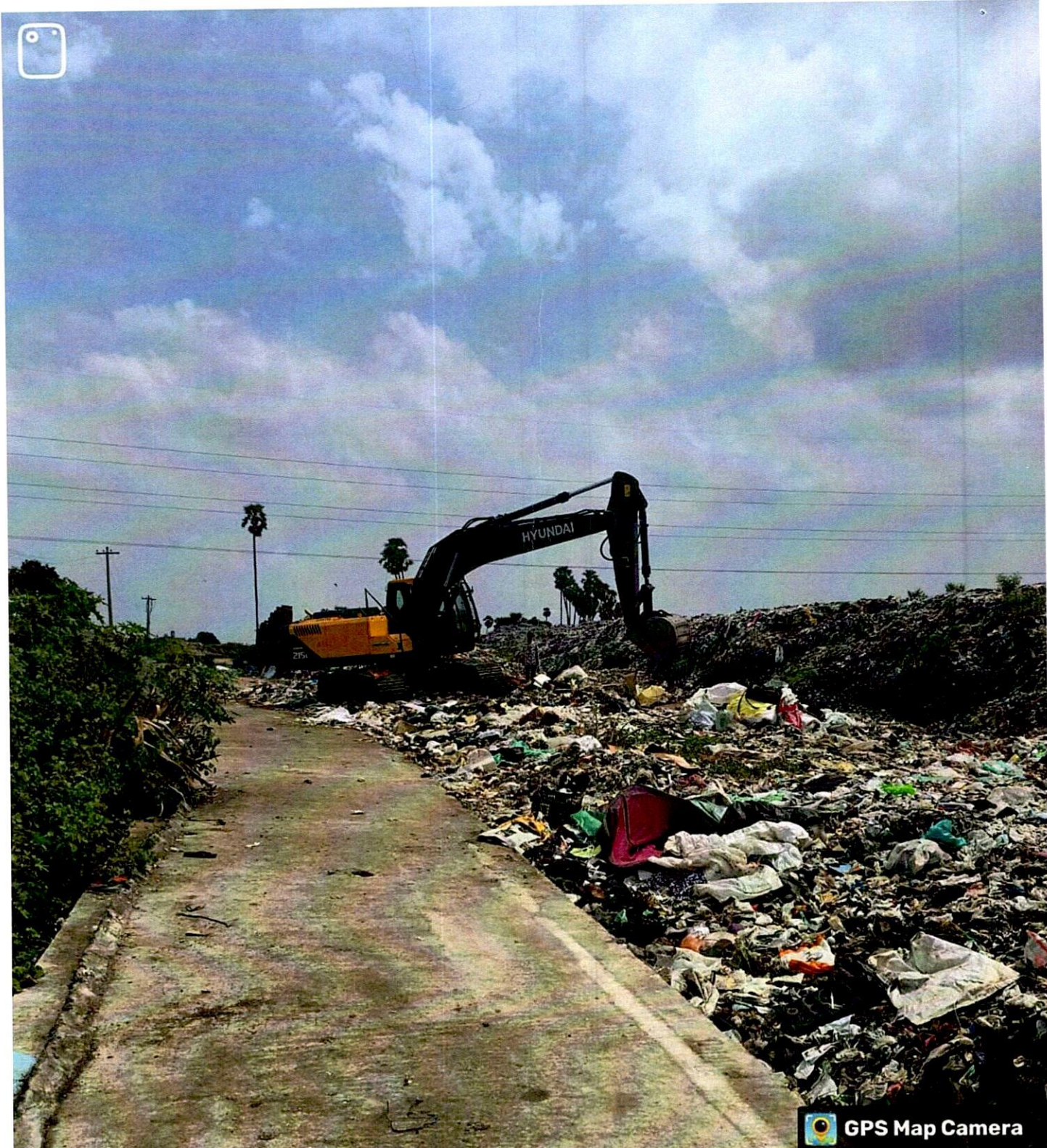
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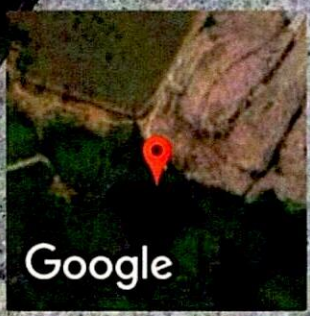


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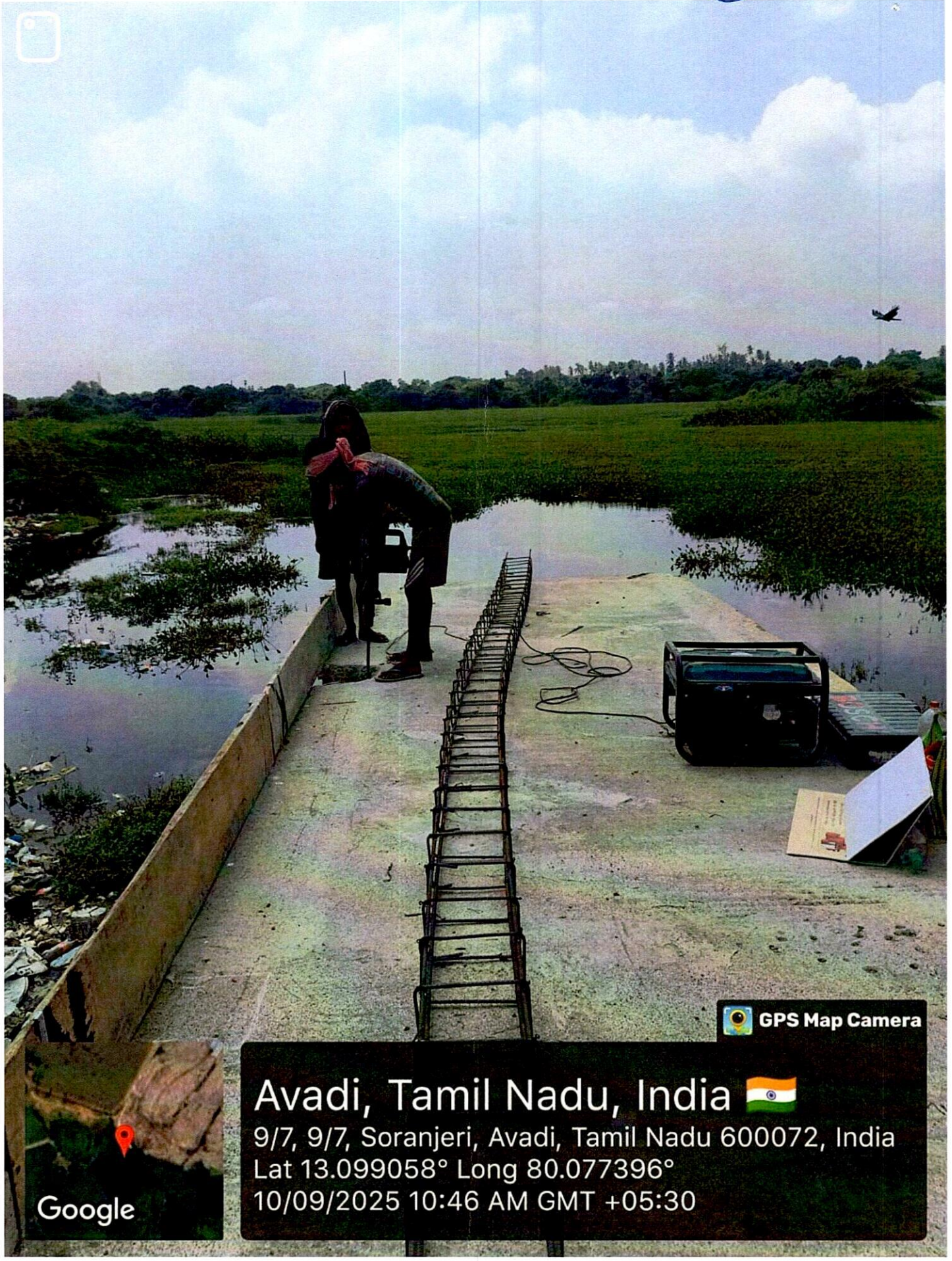
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9/7, 9/7, Soranjeri, Avadi, Tamil Nadu 600072, India

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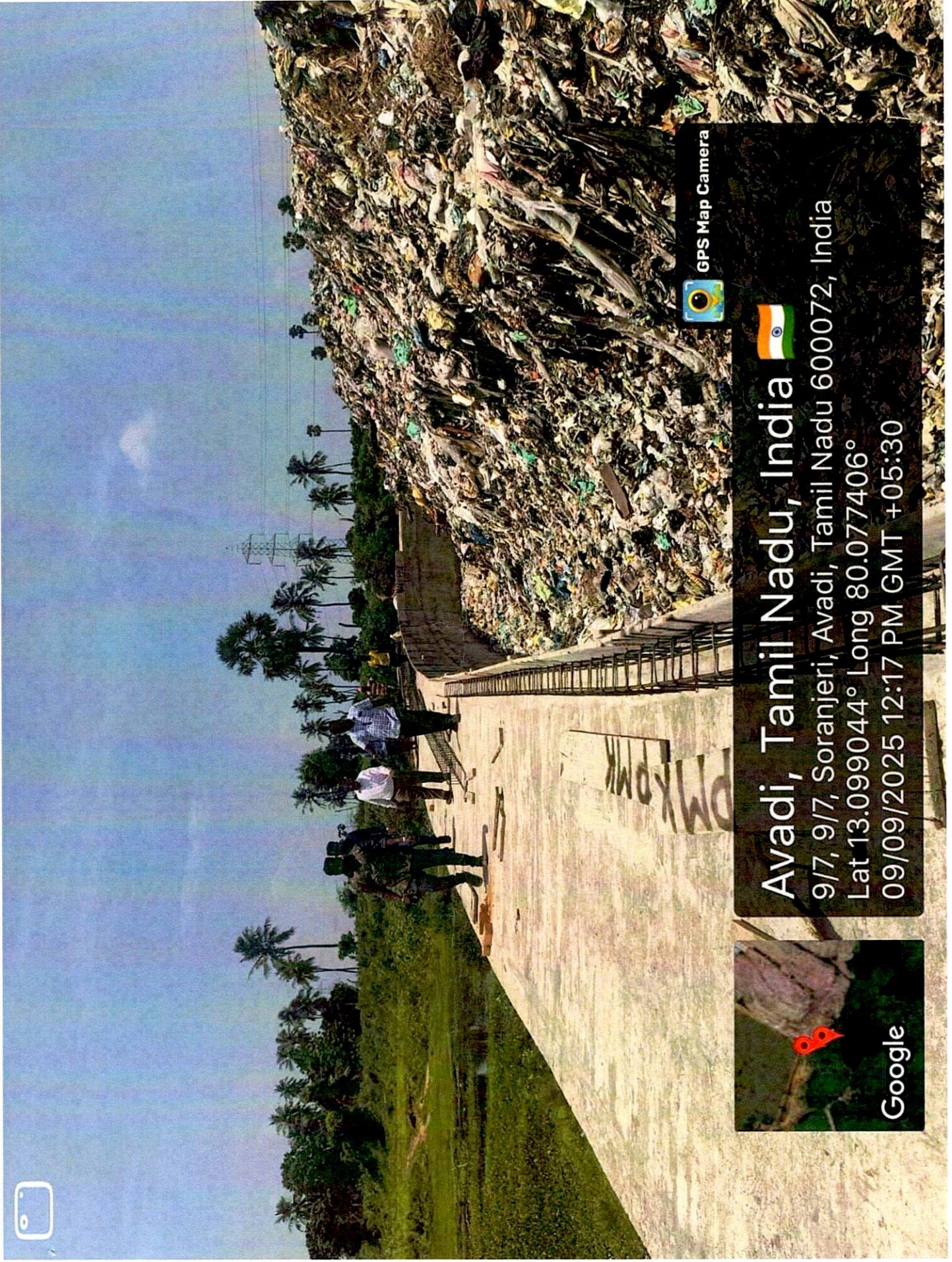
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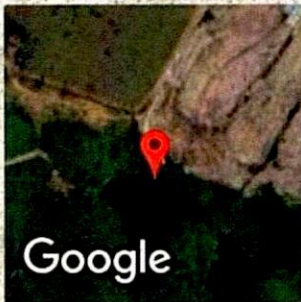
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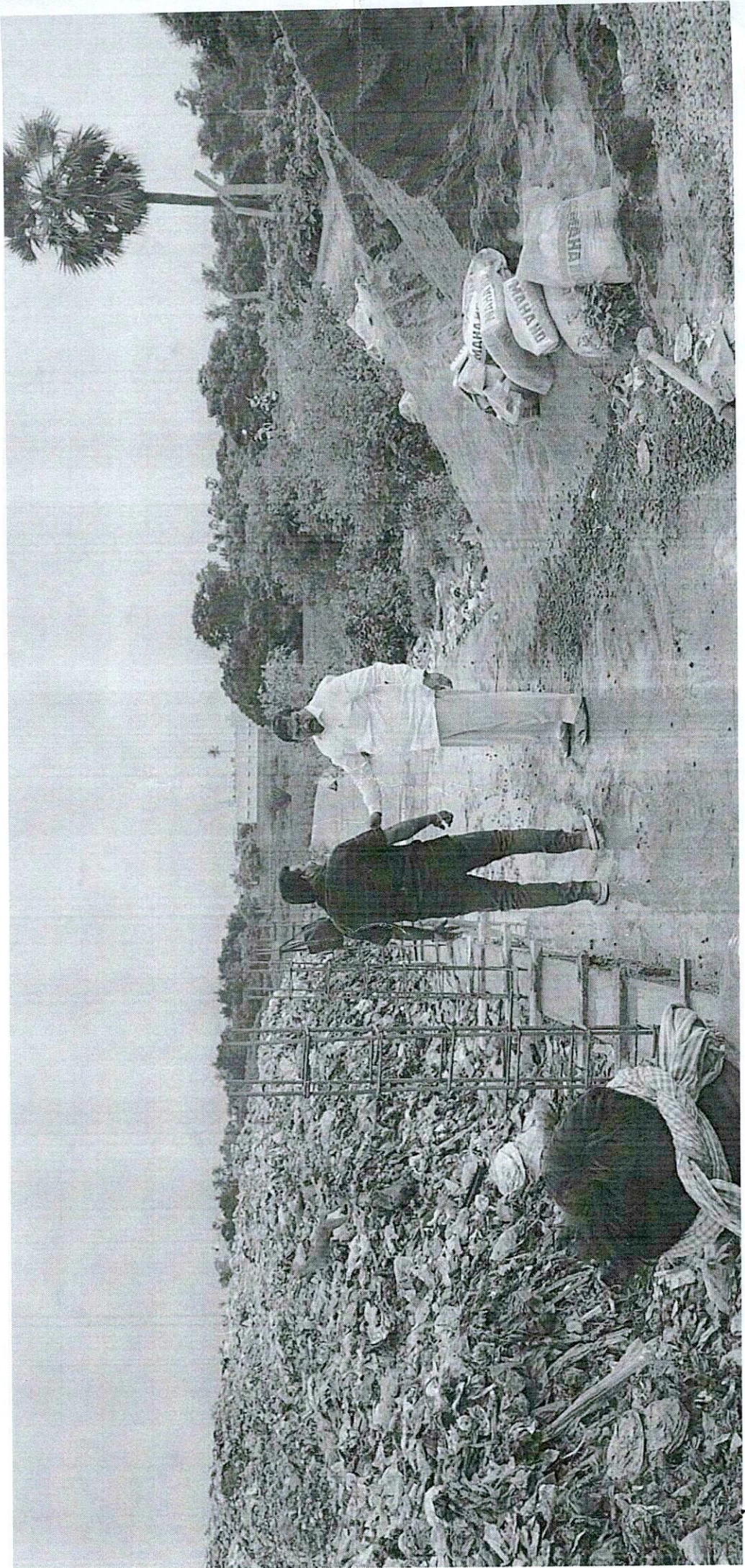


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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Soranchery Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-600 054

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1st Floor Collectorate,
Thiruvallur.

..Respondents.

FURTHER STATUS REPORT-IV FILED BY THE 1st RESPONDENT

I, Mrs.Saranya, I.A.S, D/o. of Thiru. Ramachandran aged about 31 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1st respondent herein.
2. I submit that the above application filed by the applicant praying for the following reliefs:

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COMMISSIONER
AVADI CITY MUNICIPAL CORPORATION

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16/2/23

Shree
16/2/23

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A. Restraining this respondent from burning the garbage in the garbage yard, direction to construction compound wall, further sought for direction to strictly dispose the solid waste as per the rules.

including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the directions of this Hon'ble Tribunal, this respondent filed previous reports 02.01.2025, 11.02.2025, 10.04.2025 and 29.06.2025, with regard to the steps taken to comply the orders of this Hon'ble Tribunal and the same may be treated as part and parcel of this report.
4. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent. On the earlier reports of this respondent this Hon'ble Tribunal directed this respondent to file a report regarding quantification of legacy wastes and the bio-mining after the completion of DPR is made ready.
5. With regard to the orders of this Hon'ble Tribunal, the MCCs were constructed under the scheme of Clean India 2.0, in Sekkadu Compost Yard situated at Ward-37, Zone-4, tender was called for on 16.12.2024 the work given as a lowest bidder, for one Material Recovery Facility (MRF) Semi-Automatic with 50 TPD was commenced and the project work of foundation, basement work is going on, which will be completed in another 6 months then finished by installing the

machinery and it will be commissioned 60% of the work are completed.

6. With regard to the Legacy wastes, part of them are removed and also in the process of completing the same in a month.
7. In furtherance to the earlier report as per 15th Central Finance Commission -2024-25 Tied Grant in Zone 4 Sekkadu Compost Yard, completed the compound wall, by called for tender on 05.08.2025, as a lowest bidder tender was given on 18.08.2025 to M/s. Sadha Constructions are going on, on completion of which, the possibility of the seepage water reaching the river Coovum will be stopped.
8. Furthermore, through the solid waste management project, non-biodegradable garbage, like plastic waste, and shoes, clothes were collected to the 10.1 tonne quantities were Baled and sent to cement factory for processing.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and efforts taken by this respondent and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 15th day of February, 2026.

Over
Commissioner,
Avadi city Municipal Corporation

2026
16/2/2026

16/02/2026

Counsel for 1st Respondent

**BEFORE THE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

**STATUS REPORT FILED
BY 1ST RESPONDENT
AVADI CITY MUNICIPAL
CORPORATION.**

M/s. RA. GOPINATH-549/2005
Counsel for Respondent-1

STANDING COUNSEL FOR
AVADI MUNICIPAL CORPORATION.

9840889987

**BEFORE THE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

**EARLIER STATUS REPORTS FILED
BY 1ST RESPONDENT
AVADI CITY MUNICIPAL
CORPORATION.**

M/s. RA. GOPINATH-549/2005
Counsel for Respondent-1

STANDING COUNSEL FOR
AVADI MUNICIPAL CORPORATION.

9840889987